

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 54(ND)/2015**

**IN THE MATTER OF:**

M/s. Cosmos Infra Engineering (India) Ltd. .... Applicant/petitioner  
Vs.  
M/s. Tirupati Buildings and Offices  
Pvt. Ltd. & Ors. .... Respondents

**Order under Sections 397/398 of the Companies Act**

**Order delivered on 26.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri S.K. MOHAPATRA,**  
**Hon'ble Member(Technical)**

For the Petitioner/Applicant : Mr. Ajay Garg, Advocate

For the Respondent : Mr. Mukul Chandra, Advocate for R-1,2 & 4

**ORDER**

Learned Counsel for the respondent states that there is a settlement between the parties and he will file affidavit to that effect.

List the matter on 27<sup>th</sup> September, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

26.09.2017  
V. Sethi